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## THE HIGH COURT OF KERALA

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Dated: 13-10-2020

No: DI-3/ 90824/2019

### OFFICIAL MEMORANDUM

Sub: Reading out proceedings of cases in open court-  
instructions issued-Reg.

It is a general practice in the courts that as soon as a day's proceedings in a case is over, the proceedings/ order in short and the next date of hearing are read out in the open court by the Presiding Officers/ Bench clerks. But it is brought to the notice of the High Court that in some courts, they are reluctant to read out/ mention the same in the open court. As a result the parties are forced to gather the said details from the A diary, which may not be available until the sitting is over. This causes unnecessary hardship to the parties and lawyers, especially those coming from far away places. So it is always a better practice to inform the party/ lawyer concerned of the above details as soon as the proceedings in that case is over.

Hence all the judicial officers in the State are alerted to the difficulties mentioned above, which is only avoidable. The District Judges and the Chief Judicial Magistrates shall bring this to the notice of all the judicial officers.

(By Order)

Sujatha P. Hari

Assistant Registrar

Communicate to all  
by compliance  
23/10/20

[P.T. 07]

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To

✓ The District Judges

The Chief Judicial Magistrates

(They shall communicate the above to all the Judicial Officers in their respective Districts)

Copy To

The Kerala Judicial Academy, Athani

The E Section, High Court

The I Section, High Court

The Administrative Records Section, High Court (2 Copies).

The Stock File